

C. A. T. Bench, JAIPUR

Date of Order

Orders MP 276/93 In OA 246/93

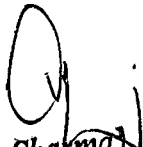
13.5.93

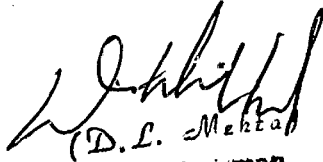
Present: Sh. S. K. Jain, counsel for the applicant/
petitioner.

None for the respts.

Heard the learned counsel for the petitioner.
In the facts and circumstances, the respondents
are restrained for four weeks to revert the
petitioner from the present post. The MP stands
disposed of.

In case, the respondents do not file the
reply and move an application for the vacation
of the order, then the period of four weeks
shall continue till the disposal of the O.A.


(O. P. Sharma)
Administrative Member


(D. L. Mehta)
Vice-Chairman

HTS2 3120 B241
28.05.93
14/5/93

Recd. 28/5/93
6/5/93
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